

HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF MEGHALAYA, SHILLONG

NOTIFICATION

Dated Shillong, the 29th August, 2023

No.HCLSC.HCM/4/2022/146

The High Court Legal Services

Committee, High Court of Meghalaya, in exercise of the powers conferred under Regulation 6(b) of the National Legal Services Authority (Lok Adalat) Regulations, 2009 hereby constitutes the Bench of the National Lok Adalat which is scheduled to be held on 09.09.2023 to exercise jurisdiction under section 19(5) of the Legal Services Authorities Act, 1987 in order to determine and arrive at a compromise or settlement between the parties to cases pending before the Hon'ble High Court and referred to the aforesaid National Lok Adalat.

The Bench as constituted shall comprise of :-

- | | |
|---|-------------------|
| 1. Smti.B.Khriam (MHJS),
Registrar (Judicial Service),
High Court of Meghalaya. | Presiding Officer |
| 2. Smti.Meena Kharkongor,
Advocate. | Conciliator |
| 3. Shri.Celestine Ksoo,
Assistant Professor,
Shillong Law College. | Conciliator |

The National Lok Adalat shall hold its sitting in the Conference Hall, High Court of Meghalaya at 10.30.A.M.

By order,


SECRETARY
HCLSC

Memo.No.HCLSC.HCM/4/2022/146-A

Dated:29th August,2023

Copy to:-

1. The Registrar-cum-Principal Private Secretary to Hon'ble, the Chief Justice for his Lordship's kind information.
2. The P.S. To Hon'ble, Mr. Justice H.S. Thangkhiew, Executive Chairman, Meghalaya State Legal Services Authority for his Lordship's kind information.
3. The P.S. To Hon'ble, Mr. Justice W.Diengdoh Chairman, High Court Legal Services Committee for his Lordship's kind information.
4. The P.A to Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
5. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for favour of kind information.
6. Smti. B. Khriam (MHJS), Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
7. Smti. Meena Kharkongor, Advocate, for favour of kind information and necessary action.
8. Shri. Celestine Ksoo, Assistant Professor, Shillong Law College for favour of kind information and necessary action.
9. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
10. Notice board.
11. Office file.

By 722
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SECRETARY
HCLSC

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